

STATE BANK OF INDIA

STRESSED ASSETS RECOVERY BRANCH
2nd Floor, Upstairs of TSRTC Building Commuters' Amenity Centre, Koti, Hyderabad-500095.
Land line No. (Off): 040-24651352 / 1325, E-mail ID: sbi.05172@sbi.co.in

E-AUCTION SALE NOTICE FOR SALE OF MOVABLE PROPERTY

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described movable property hypothecated/charged/pledged to the State Bank of India, the physical possession of which has been taken by the Authorized Officer of State Bank of India, will be sold on "As is Where is", "As is What is", and "Whatever there is" basis on 26.05.2023 for recovery of Rs. 1,10,03,464/- (Rupees One crore ten lakhs three thousand four hundred sixty four only) as on 13.01.2023 together with interest as per DRT decree from 14.01.2023 plus cost and other incidental expenses/charges due to the secured creditor from M/s Gorey Metal Craft Industries, Shed No. B-11, Phase-II, T.I.E. Balanagar, Hyderabad - 500037 (Borrower). (1) Mr. Beraj Gorey, S/o A. R. Gorey, Flat No.303, Chamundeshwari Towers, Dharamkaram Road, Ameerpet, Hyderabad-500016. Also at: Flat No.201, Sai Kiran Apartments, Dharamkaram Road, Ameerpet, Hyderabad - 500016 (Guarantor), (2) Mrs. Smt. Noori Ysaean Gorey W/o Beraj Gorey, Flat No.303, Chamundeshwari Towers, Dharamkaram Road, Ameerpet, Hyderabad - 500016 (Guarantor).

SHORT DESCRIPTION OF THE MOVABLE PROPERTY WITH KNOWN ENCUMBRANCES IF ANY :

- Mechanical Power Press (Double Action)-350 Ton (1).
- Mechanical Power Press - 60 Ton (1).
- Mechanical Power Press - 50 Ton (2).
- Mechanical Power Press - 40 Ton (1).
- Mechanical Power Press 30 Ton (1).
- Mechanical Power Press - 20 Ton (2).
- Mechanical Power Press - 10 Ton (3).
- Mechanical Power Press - 5 Ton (1).
- Lathe Machine - 12 Ft (1).
- Lathe Machine - 6 Ft (1).
- Lathe Machine - 5 Ft (1).
- Lathe Machine - 4 Ft (1).
- Electrical Oven with Conveyor & Gear Box - 38 Ft (1).
- 14 Spot Welding Machines (3).
- 15 Shearing Machine - 1270 mm (1).
- 16 Ball Mill - 250 Kgs (1).
- 17 Ball Mill - 50 Kgs (1).
- 18 Drilling Machine (3).
- 19 Tapping Machine (1).
- 20 Air Compressor-5 HP (1).
- 21 Air Compressor-3HP (1).
- 22 Surface Grinding Machine - 250 mm x 500 mm (1).
- 23 Lathe Machine (1).
- 24 Circular Cutting Machine (1).
25. Perforating Machine (1).
26. Drum Polishing Machine (1).
27. Polishing/Buffing Machine (1).
- 28 Hand Press (3).
29. Welding Transformers (2) Moulds, Dies, Tools etc.

Reserve Price: Rs.31,00,000/-; EMD: Rs.3,10,000/-; Bid increment amount: Rs.20,000/- Auction Date: 26.05.2023; Auction Time: 11.00 A.M to 04.00 P.M

ENCUMBRANCES KNOWN TO THE SECURED CREDITOR: NIL. PROPERTY ID: SBIN200067281742
NOTE : Applicable taxes/GST if any will be borne by the successful bidder.

All prospective bidders are request to - (a) Register themselves in <https://ibapi.in>-Bidders Registration or by typing the URL: <https://www.mstcecommerce.com/aucactionhome/ibapiindex.jsp> on browser well before the auction date to participate in the E-Auction of the above property. (b) It is suggested the prospective buyer(s) to download the Photos/videos provided in "Buyer Guide for Login & Registration" section to know the process flow for the auction to be conducted. (c) For detailed terms and conditions of the sale, please visit the website URL: <https://ibapi.in> Search Property by providing auction date as ALL, selected bank as SBI Bank, accept the terms and conditions and search.

For further details please contact the following officials: (1) Shri. TM Jayaramudu, Authorized Officer and Chief Manager: Mobile No: 9494431902. (2) Shri. P. Madhav Rao, Manager, Mobile No: 9850330064.

Date: 18.05.2023, Place: Hyderabad Sd/- Authorized Officer, SBI, SARB, Koti, Hyderabad.

PUBLIC NOTICE

The General Public is hereby informed that my client Mrs. GEETA BAI W/o. Matadeeni, R/o H.No 4-2-4812 to 815, Ramkote, Hyderabad, T.S., has lost her Original Sale Deed, vide D.O No 1940/1979. SRO Hyderabad (R.O), pertaining to the House No. 4-2-812 to 815, admeasuring 147.33 Sq Yards, Ramkote, Hyderabad T.S., while her son Rajkumar Khandelwal was travelling two wheeler from Ramkote X Road to Koti Women's College then he realized the document has been lost on 03.05.2023 in the area of Sultan Bazar and in spite of best efforts he is unable to trace it. My client declares that, she has not kept the document with any person and has not mortgaged the property and the documents is not seized by any authority. The General public are hereby informed that the Original Documents is found by anybody or person's, kindly return the documents to the undersigned or to the nearest Police Station i.e., Sultan Bazar or return the same to the said Counsel Address and they may be suitably rewarded. Hence the General Public are hereby cautioned not to deal/negotiate with the said property basing on the Sale Deed Doct. No. 1940/1979 any person's deals with the said property they will be prosecuted as per the law.

G.LAXMAIAH
ADVOCATE
Office: Plot No. 78/B3, Bandlaguda (V), Sandayya Nagar Colony, Street No.3 Rajendra Nagar, Ranga Reddy District, T.S., Ph: 9440472810
Date: 18.05.2023
Place: Hyderabad

FORM-G

INVITATION FOR EXPRESSION OF INTEREST FOR (INDUS BUSINESS SYSTEMS LIMITED) OPERATING IN INFORMATION TECHNOLOGY AND ITES PRODUCTS AND SERVICES AT HYDERABAD

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the Corporate Debtor along with PAN/CIN/LLP No.	M/s Indus Business Systems Limited CIN: U40106TG1996PLC022929
2. Address of the registered office.	Plot No.520, Road No.27, Jubilee Hills, Hyderabad TG 500033 IN
3. URL of the website	Company does not have website
4. Details of place where majority of fixed assets are located	Company does not have Fixed Assets
5. Installed capacity of main products/services	No Operations has done in last one Financial Year.
6. Quantity and value of main products/ services sold in last financial year	No Operations has done in last one Financial Year.
7. Number of employees/workmen	0
8. Further details including last available financial statements (with schedules) of two years, list of creditors, relevant dates for subsequent events of the process are available at:	These documents can be obtained by sending a request through email at ip@ircs.in
9. Eligibility for resolution applicants under section 25(2)(b) of the Code is available at:	Can be obtained by sending an e-mail at ip@ircs.in
10. Last date for receipt of expression of interest	03-06-2023
11. Date of issue of provisional list of prospective resolution applicants	13-06-2023
12. Last date for submission of objections to provisional list	18-06-2023
13. Process email id to submit Eoi	ip@ircs.in

Sd/-
NAIDI JAIPL REDDY
IBBI/IPA-002/IP-NO1167/2021-2022/13905
Flat No 302, Plot No 428, Brindavanam, Street No 9, Kakateeya Hills, Madhapur, Hyderabad, Telangana, 500081
For Indus Business Systems Limited

Date : 19-05-2023
Place : Hyderabad

AXIS BANK LIMITED

5-2-183/184, 3rd Floor, Modi Square, Rangim
Secunderabad, Telangana-500003. (Mobile) +91-7799867969

APPENDIX IV [Rule 8(1)] POSSESSION NOTICE

WHEREAS the Authorized Officer of the Axis Bank Ltd (Formerly known as UTI Bank Ltd) having its Registered Office: "TRISUL", Opposite Samantheshwari Temple, Near Law Garden, Ellipalli, Ahmedabad-380006 from other places its Branch office at Axis Bank Ltd, Retail Asset Centre D.No.5-2-183/184, 3rd Floor, R.P. Road, Secunderabad Branch, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of the powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice under Section 13(2) of SARFAESI Act on 21-06-2022 calling upon the borrower / guarantors / Mortgagors:-1.Mr Suraj Baig/S/o Mr Mahabob Baig First Floor, 1-1-774A, Municipal No.1062, New Bakaram 10th Road, Gandhinagar, Hyderabad-500080. Also at:-Mr Suraj Baig/S/o Mr Mahabob Baig, 26-36-85, 3rd Lane, Ankamma Nagar, Guntur Andhra Pradesh-522006. Also at:-Mr Suraj Baig/S/o Mr Mahabob Baig SF-3, Raju Homes, 5th Lane at Agraharam, Guntur, Andhra Pradesh-522006. 2.Mrs Shaikha Begum, W/o Suraj Baig, 26-36-85, 3rd Lane, Ankamma Nagar, Guntur, Andhra Pradesh-522006. Loan Number PH080110064486 to repay the amount mentioned in the notice being due on 21.06.2022 together with interest due at contractual rate, costs and other consequences, damages etc., including the expenses for the said takeover and sale of assets within 60 days from the date of receipt of the said notice.

The borrower/guarantors/mortgagors having failed to repay the amount, notice is hereby given to the borrower/guarantors/mortgagors in general and in particular the undersigned has taken sub-section of the property described herein below in exercise of powers conferred on him under section 13(4) of the said act read with Rule 8 of the said rules on this day i.e. 15.05.2023.

The borrower/guarantors/mortgagors in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Axis Bank Limited, for an amount Rs.7,53,303/- (Rupees Seven Lakhs Fifty Three Thousand Three Hundred and Three Only) being the amount due as on 11.05.2023 together with interest, costs and other consequences, damages etc., including the expenses for the said takeover and sale of assets thereon. The borrower's attention is invited to the provisions of Sub Section (8) of Section 13 of the SARFAESI Act, 2002 in respect of time available, to redeem the secured assets: "Where the amount of dues of the secured creditor together with all costs, charges and expenses incurred by him is tendered to the secured creditor at any time before the date of publication of notice for public auction or inviting quotations or tender from public or private treaty for transfer by way of lease, assignment or sale of the secured assets, -I. The secured assets shall not be transferred by way of lease, assignment or sale by the secured creditor, and in II. case, any step has been taken by the secured creditor for transfer by way of lease or assignment or sale of the assets before tendering of such amount under this sub-section, no further step shall be taken by such secured creditor for transfer by way of lease or assignment or sale of such secured assets."

SCHEDULE OF IMMOVABLE PROPERTY: All that part and parcel of Guntur District, Guntur Sub-District in Guntur Municipal Corporation area in Guntur City, Old Guntur, Ali Nagar, Masjid Lane, 2nd Cross Road in Guntur Municipal Old Ward No.7, New Ward No.19, Block No.7, Town Survey No.617 within which property bearing Municipal Assessment No.23059 bearing Door No.16-2834/TA in which vendoo has a right therein side portion along with Tiled House site standing on the name of Mr Suraj Baig with Registered Sale Deed No.3150/2008 is bounded by Boundaries: East (F) Wide Road, 5th Lane, 5th South; Property of Shaik Adam Shaif, Wall of this property and vacant site in total 48 Ft West; Property of Shaik China Pentu, Wall of this property-16'6" North; Property of Maddala Venkata Lakshmi Narasimha Rao, Wall of this Property, Compound wall in total 48 Ft. Within these boundaries an extent of 88 Sq.Yds., Or 73.58 Sq.Mts site along with 2 portions tiled house including all other amenities.

Date: 15-05-2023
Place: Guntur Sd/- Authorised Officer, Axis Bank Limited

EQUITAS SMALL FINANCE BANK LTD

(FORMERLY KNOWN AS EQUITAS FINANCE LTD)
Registered Office: No.769, Spencer Plaza, 4th Floor, Phase-II, Anna Salai, Chennai, TN - 600 002.
044-42995000, 044-42995050

POSSESSION NOTICE (U/s. Rule 8 (1) - for immovable property)

Whereas the undersigned being the Authorized Officer of M/s. Equitas Small Finance Bank Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with [Rule 3] of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice calling upon the below mentioned Borrowers to repay the total outstanding amount mentioned in the notice being within 60 days from the date of receipt of the said notice. Since the below mentioned Borrowers having failed to repay the below stated amount within the stipulated time, notice is hereby given to the below mentioned borrowers and the public in general that, the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement Rules, 2002. The Borrowers in particular and the public in general are hereby cautioned not to deal with the schedule mentioned properties and any dealings with the properties will be subject to the charge of M/s. Equitas Small Finance Bank Limited and further interest and other charges thereon. The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets."

Sl. No	Name of the Borrower(s) / Guarantor(s)	Description of Secured Asset (Immovable Property)	Demand Notice Date and Amount	Symbolic possession taken date
1	Branch : Guntur L.No: SEGNTUR0304553 Borrower: Mrs. Kalapala Lakshmi Co - Borrower: Mr. Kalapala Lakshmana Chari, Mr. Kalapala Ramanachari	"Residential House bearing Plot No: 15, Assessment No: 1021145711, admeasuring: 83 Square yards or 69.39 Square meters out of an extent of Ac. 4.48 Cents, out of an extent of Ac. 12-92 Cents in D.No.277 of Guntur Village, Situated at Reddyppalem Village & Gram Panchayat at Present Guntur Municipal Corporation area, Registration District of Guntur, having the following boundaries as: Item - 1 North by : Leaved our Property for Road 29.00 Ft South by : Remaining Property of Surmei Sivaiah Plot no.15 29.00 Feet by : Walking way of my loved property of 5 Feet Road 25.06 Ft West by : Property of Plot No.14 T Padmaja 25-06 Ft Measurement : admeasuring : 83 Square yards or 69.39 Square meters Situated at within the Sub-Registration District of Guntur and Registration District of Guntur."	02-02-2023 & Rs. 1003002/-	16-05-2023
2	Branch : Guntur L.No: SEGNTUR0302599 Borrower: Mr. Mahamad Shamiulla Co - Borrower: Mrs. Mahamad Rehana Begam	"All that piece and parcel of the Residential House Bearing D.No.4-0/8, old Assessment No: 509, New Assessment No: 682, Admeasuring: 88.5 Square yards or 73.98 Square meters in D.No. 256/A/1A2, situated at Amaravathi Village, Amaravathi Mandal, Narsaropet Revenue Division, Amaravathi S.R.O, Registration District of Guntur, having the following boundaries as: North by : Property of "C" Schedule Pathan Meeravalli, South by : Property of Pathan Janu, East by : Sarkar Road, West by : Property Yanagalasetty Purnaiyah. Measurement : Admeasuring : 88.5 Square yards or 73.98 Square meters. Situated at within the Sub-Registration District of Amaravathi and Registration District of Guntur."	22-11-2022 & Rs. 1153360/-	16-05-2023
3	Branch : Rajahmundry L.No: SERJIMUD0326120 Borrower: Mr.Ijjina Gangadhar Co - Borrower: Mrs. Ijjina Kalpana Mrs. Ijjina Varalakshmi	"All that piece and parcel of the Residential House bearing D.No.4-56/2, Assessment No.701, Admeasuring 145 Square yards or 121 Square Meters consisting of 600 Square Feet built R.C.C roofed situated in R.S.No.224/1, Kalavacharia Panchayat, Rajanagararam Mandal Situated within the Sub Registration of Rajanagararam, Registration District of East Godavari having the following boundaries. North by : Panchayat Road South by : Sri. Nukathatti Apparao Property East by : Panchayat Road West by : Sri. Kovada Ram Singh Property Measurement : Admeasuring 145 Square yards or 121 Square Meters consisting of 600 Square Feet built R.C.C roofed situated in Situated at within the Sub-Registration District of Rajanagararam and Registration District of East Godavari"	22-11-2022 & Rs. 809757/-	16-05-2023
4	Branch : Rajahmundry L.No: SERJIMUD0322914 Borrower: Mr. NEDURI VENKANNA BABU ALUS VENKATA RAMANA Co - Borrower: Mrs. NEDURI NAGAPUSPA	"Residential House bearing No.4-43, assessment No.683, admeasuring 145.2 Square Yards or 121.40 Square Metres consisting of 530 Square Feet built tiled roofed situated in Gramakant R.S.No.316, Sri Krishnapatnam Village, Rajanagararam Mandal, Situated within the Sub-Registration of Rajanagararam, Registration District of East Godavari having the following boundaries. North by : Sri. Cheekati Rambabu House, South by : Panchayat Road East by : Sri. Koppireddy Chakranya House, West by : Sri. Kotha Gopala Krishna House. Measurement : admeasuring 145.2 Square Yards or 121.40 Square Meters consisting of 530 Square Feet built tiled roofed situated in Situated at Within the Sub-Registration District of Rajanagararam and Registration District of East Godavari."	29-08-2022 & Rs. 639143/-	16-05-2023

Date : 19.05.2023, Place: Andhra Pradesh Authorized Officer, Equitas Small Finance Bank Ltd

EQUITAS SMALL FINANCE BANK LTD

Registered Office: No.769, Spencer Plaza, 4th Floor, Phase-II, Anna Salai, Chennai, TN - 600 002

POSSESSION NOTICE (U/s. Rule 8 (1) - for immovable property)

Whereas the undersigned being the Authorized Officer of M/s. Equitas Small Finance Bank Limited, under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of powers conferred under section 13(12) read with [Rule 3] of the Security Interest (Enforcement) Rules 2002, issued a Demand Notice calling upon the below mentioned Borrowers to repay the total outstanding amount mentioned in the notice being within 60 days from the date of receipt of the said notice. Since the below mentioned Borrowers having failed to repay the below stated amount within the stipulated time, notice is hereby given to the below mentioned borrowers and the public in general that, the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement Rules, 2002. The Borrowers in particular and the public in general are hereby cautioned not to deal with the schedule mentioned properties and any dealings with the properties will be subject to the charge of M/s. Equitas Small Finance Bank Limited and further interest and other charges thereon. The Borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets."

Sl. No	Name of the Borrowers	Description of Secured Asset	Demand Notice Date and Amount	Symbolic possession taken date
1	Branch : Lal Bahadur Nagar LAN No: EMFLBNGR0038747 Borrowers: Mr. K. Vikram Co-Borrower Mr. Kankanti Bikshapathy Mrs. K. Balamani	Residential Open land bearing Plot No. 1 Part, admeasuring 150 square yards or 125.419 Square Meters, in survey no. 410, situated at Khalsa Ibrahimpatnam Village, Ibrahimpatnam Revenue Mandal, Ranga Reddy District, Under Ibrahimpatnam Nagarapanchayat, Telangana State and registration Sub-District/Ibrahimpatnam bounded by : North by: Plotted Area, South by : Plot No. 1, Part of K. Aruna, East by : Road, West by : Neighbour's Property. Measurement: Residential Open land bearing Plot No. 1 Part, admeasuring 150 square, yards, or 125.419 Square Meters, in survey no.410.Situated at within the Sub-Registration District of Ibrahimpatnam and Registration District of Ranga Reddy.	02-02-2023 & Rs. 2311957/-	17-05-2023

Place: Rangareddy, Date : 19.05.2023 Authorized Officer - Equitas Small Finance Bank Ltd

IKF HOME FINANCE LIMITED

Plot No.30/A, Survey No.83/1, My Home Twitza, 11th Floor, Diamond Hills, Lumbini Avenue, Beside 400/220/132KV GIS Substation, APJIC Hyderabad Knowledge City, Raidurg, Hyderabad-081. Ph: 00-23412983, www.ikfhomefinance.com

SALE NOTICE FOR SALE OF IMMOVABLE PROPERTIES

APPENDIX IV-A [See provision to rule 8(6)]

E-Auction Sale Notice for Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower/s and Guarantor/s that the below described immovable properties mortgaged/ charged to IKF Home Finance Ltd., The Physical possession of which has been taken by the Authorized Officer of IKF Home Finance Ltd., will be sold on "As is where is", "As is what is" and "Whatever there is" basis in e-auction for recovery of the balance due to IKF Home Finance Ltd. from the Borrowers and Guarantors, as mentioned in the table. Details of Borrowers and Guarantors, amount due, Short Description of the immovable property and encumbrances known thereon, possession type, reserve price and earnest money deposit, Date and Time of Auction are also given as:

Name of the Borrower: (1) Mr M.V. Phanindra Kumar S/o Venkata Ratnam Macheppalli, (2) Mr. Rajesh S/o Venkata Ratnam Macheppalli, Both Residing at: H.No.5-9-61, Rajiv Gandhi Nagar, Gathi Transport Backside, Kukatpally, T.S-500037.

Loan Account No.: LNLB00317-180000202 Demand Notice: 28.08.2021

OUTSTANDING AMOUNT: Rs. 24,76,674/- (Rupees Twenty Four Lakhs Seventy Six Thousand Six Hundred and Seventy Four Only) as on 17.08.2021 with interest+ Expenses etc.,

DESCRIPTION OF THE PROPERTY

All that the Residential House bearing Municipal No:4-15-004, on Plot bearing No.4, consisting of Ground and First Floor, admeasuring 60 Sq.Yards or 50.16 Sq. Metres, situated at Sridevi Colony, Laxmi Nagar, Picket, Secunderabad TS and Bounded by as under: North: Plot No.3, South : Road, East: Plot No: 6, West: Road.

Reserve Price: Rs. 33,00,000/-; EMD: Rs. 3,30,000/-; BID Increment: Rs. 10,000/-

Date of E-Auction: 22.06.2023, Time: 12.00 PM to 01.00 PM
with unlimited extension of five minutes for each bid, if the bid continues, till the sale is concluded

For any clarification Mr. Balla Karunakar Reddy , Mob:7995545355, Mr. Y. Vijaya Bhasker Reddy Ph.No: 9703051555, please contact: Authorised Enforcement Agency: M/s. Sharp Professionals, Mr.K. Madhu Ph.No: 9391007467.

Last Date for submission of application for bid with EMD along with KYC documents: 21.06.2023 up to 04.00 PM
Inspection of property is on or before 10.06.2023 before 5:00 PM on any working day with prior appointment.

TERMS & CONDITIONS : (1) The intending bidder should submit the evidence of EMD deposit like UTR number along with Request letter for participation in the E-Auction, self-attested copies of (i) Proof of identification (KYC) Viz ID card/ Driving License/ Passport etc., (ii) Current Address - proof of communication, (iii) PAN card of the bidder (iv) Valid e-mail ID (v) Contact Number (vi) Scanned copies of the original documents can also be submitted to e-mail ID Recovery@ikfhomefinance.com and Address to submit IKF HOME FINANCE LTD Corporate Office: IKF Home Finance Limited # My Home Twitza, 11th Floor, M Hotel,HITEC City Main Road, BIS Transco Substation, Raidurg, Hyderabad, Telangana - 500081. (2) Earnest Money Deposit (EMD) Details: EMD Amount to be deposited by way of RTGS/ NEFT in favour of IKF Home Finance Limited to the account details mentioned herein below: A/c No.: 1152020014177, IFSC: FDRL0001152, Bank Name: The Federal Bank Limited, Branch: Vijayawada - 520 002. (3) For further clarification bidders can Contact Bank's approved service provider M/s C1 India Pvt. Ltd., Building 301, Udyog Vihar, Phase-2, Gulf Petrochem Building, Gurgaon, Haryana-122015, <https://www.bankauctions.com>, Help Line +91-124-4302020/21/22/ 23/24, +91-9700333933, email ID: support@bankauctions.com and bikkinja.gandhi@c1india.com, prior to the date of e-Auction.

Date: 18.05.2023, Place: Hyderabad Sd/- Authorised Officer, IKF Home Finance Ltd.

7SEAS ENTERTAINMENT LIMITED

Regd Off: 5th Floor, Plot No.92, 93 & 94, Kavuri Hills, Madhapur, Hyderabad, Telangana, 500034 CIN: L72907TG1991PLC013074

NOTICE OF EXTRA ORDINARY GENERAL MEETING, REMOTE E-VOTING INFORMATION

1. Notice is hereby given that the 1st Extra-Ordinary General Meeting (EGM) for the FY 2023-24 of the Company will be held on Friday, the 9th day of June, 2023 at 09:00 A.M. through Video Conferencing and Other Audio-Visual Means (VC) to transact the business as set out in the Notice of the EGM.

2. The EGM is being convened through VC/OAVM in compliance with the applicable provisions of the Companies Act, 2013 read with MCA General Circular No. 02/2021 dated January 13, 2021 read with Circular No. 11/2022 dated December 28, 2022, 20/2020 dated May 05, 2020 in conjunction with Circular No. 14/2020 dated April 08, 2020 and Circular No. 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated May 23, 2021 and 20/2021 dated December 08, 2021 (collectively referred to as "MCA Circulars") and SEBI Circular No. SEBI/HO/CFD/CMD1/CIR/P/2020/79 dated May 12, 2020 and SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated January 15, 2021, respectively. Physical attendance of the members is not required for the EGM. Members desirous of attending the EGM through VC/OAVM may attend the EGM by following the procedure prescribed in the EGM Notice.

3. In terms of the aforesaid circulars, electronic copies of the Notice of the EGM have been sent to all the shareholders whose e-mail ids are registered with the Company, Registrar & Share Transfer Agent/Depository Participants and process has been completed on 18.05.2023. Hence, no physical copy of the EGM Notice has been dispatched. These documents are also available on the website of the Company www.7seasent.com and can also be accessed from the website of the stock exchange i.e. BSE Limited at www.bseindia.com.

4. Shareholders will be provided with a facility to attend the EGM through VC/OAVM through the CDSL e-Voting systems. Shareholders may access the same at <https://www.evotingindia.com> under shareholders/ members login by using the remote e-voting credentials. The link for VC/OAVM will be available in shareholders members' login where the EVSN of Company will be displayed.

5. As required under section 108 of the Companies Act, 2013 read with Rule 20 of the Companies (Management and Administration) Rules, 2014, as amended from time to time, the Company has engaged the services of Central Depository Services (India) Limited to provide e-voting facility to the shareholders of the Company. Members holding shares in dematerialized form as on the cut-off date i.e., 03.06.2023 may cast their votes electronically on the business as set forth in the Notice of the EGM through the electronic voting systems of CDSL (remote e-voting). Members are hereby informed that:

- The business set forth in the Notice of the EGM may be transacted through remote e-voting systems at the EGM.
- The remote e-voting shall commence on 06.06.2023(9.00 AM IST) and shall end on 08.06.2023(5.00 PM IST). Members may note that once the votes are cast on a resolution, the members shall not be allowed to change it subsequently.
- The cut-off date for determining the eligibility to vote by remote e-voting systems at the EGM shall be 02.06.2023.
- Remote e-voting module will be disabled after 5.00 PM IST on 08.06.2023.
- Any person who acquires shares of the Company and becomes a Member of the Company after sending of the Notice and holding shares as of the cut-off date, may obtain the login ID and password by sending request at company.tra@7seasent.com. Venture Capital & Corporate Investments Private Limited, However, if he/she is already registered with CDSL for remote e-voting then he/she can use his/her existing users ID and password for casting the vote.
- The facility for e-voting will also be made available during the EGM and those members present in the EGM through VC facility and have not cast their vote on the resolution at the EGM, under the section or otherwise not barred from doing so shall be eligible to vote through the e-voting systems at the EGM. The members who have cast their votes by remote e-voting prior to the EGM may also attend the EGM but shall not be entitled to cast their votes again.
- The manner of voting remotely for members holding shares in dematerialized mode and members who have not registered their e-mail addresses is provided in the Notice of the EGM.
- Members who have not registered their e-mail addresses with respective depository participants are requested to update their e-mail addresses with Company's Registrar and share Transfer Agent, Venture Capital & Corporate Investments Private Limited at info@csdilindia.com to receive copies of EGM Notice, instruction for remote e-voting and instruction for participation on the EGM through VC.
- In case you have any queries or issues regarding e-voting, you may refer to the frequently asked Question ("FAQS") and e-voting manual available at www.evotingindia.com, under help section or write an email to helpdesk.evoting@csdilindia.com or call 040-27638111, 27634448 or contact Mr. PV Srinivas, General Manager, Venture Capital & Corporate Investments Private Limited, Registrar and Share Transfer Agent at email: info@csdilindia.com.
- The Board of Directors of the Company has appointed Mr. Basireddy Vinay Kumar Reddy, Practicing Chartered Accountants & Practitioner to scrutinize the e-voting process and voting at the EGM in a fair and transparent manner. The results declared along with the Scrutinizer's report shall be communication to the stock exchange and will also be displayed on the Company website www.krailegg.com within 48 hours from the conclusion of EGM.

For 7Seas Entertainment Limited
Sd/-
L. Maruti Sanker
Managing Director

Place: Hyderabad
Date: 18-05-2023

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S. No.	Particulars	Extract of Audited Financial Results for the Quarter and Year Ended 31.03.2023 (Rs in Lakhs Except EPS Data)													
		Standalone					Consolidated								
		Quarter Ended		Year Ended		Quarter Ended		Year Ended		Quarter Ended		Year Ended			
Mar. 31, 2023	Dec. 31, 2022	Mar. 31, 2022	Year ended Mar. 31, 2023	Year ended Mar. 31, 2022	Quarter ended Mar. 31, 2023	Quarter ended Dec. 31, 2022	Mar. 31, 2022	Year ended Mar. 31, 2023	Year ended Mar. 31, 2022	Quarter ended Mar. 31, 2023	Quarter ended Dec. 31, 2022	Mar. 31, 2022	Year ended Mar. 31, 2023	Year ended Mar. 31, 2022	
1	Total income	10,116.48	9,250.83	7,929.49	35,861.52	26,068.57	11,845.01	8,451.93	7,937.00	36,918.98	26,076.07				
2	Net Profit (before Tax, Exceptional and/or Extraordinary items)	2,148.58	2,018.61	1,808.41	7,916.61	6,047.40	2,287.71	2,028.08	1,909.10	8,145.93	6,148.09				
3	Net Profit before tax (after Exceptional and/or Extraordinary items)	2,148.58	2,018.61	1,808.41	7,916.61	6,047.40	2,287.71	2,028.08	1,909.10	8,145.93	6,148.09				
4	Net Profit after tax (after Exceptional and/or Extraordinary items)	1,623.71	1,548.73	1,367.02	6,004.37	4,546.57	1,673.18	1,544.42	1,432.53	6,029.68	4,612.0				